

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.220 – IA/64(AHM)2022
ITEM No.221 – IA/870(AHM)2022
ITEM No.222 – IA/274(AHM)2023
In
CP(IB) 759 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Zielem Industries Pvt Ltd
V/s
Sintex-BAPL Ltd

.....Applicant

.....Respondent

Order delivered on 21/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant :Mr. Arpit Singhvi, Ld. Adv.
For the Respondent :Mr. Aalay Shah, Ld. Adv.

ORDER

IA/64(AHM)2022, IA/870(AHM)2022 & IA/274(AHM)2023

IA/64(AHM)2022

Learned counsel, Mr. Aalay Shah for the Respondent states that today morning he has received the copy of the rejoinder.

Learned counsel for the applicant submits that today he has uploaded her rejoinder with a copy to the learned counsel for the respondent which is not an affirmed affidavit annexed which and undertakes to file a fresh one with a fresh copy to the learned counsel for the respondent.

Re-list on 22.03.2024.

IA/870(AHM)2022

At the request of Ld. Counsel for the parties list this matter along with other matters on 22.03.2024.

IA/274(AHM)2023

Learned counsel for the respondent submits that today he has filed reply.

No rejoinder has been filed.

Re-list on 22.03.2024.

-Sd-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**